

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**LUCKNOW BENCH**

Original Application No.395/2006

This the 7<sup>th</sup> of September 2006

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Km. Neelu Vaish aged about 21 years adopted daughter of Anil Kumar R/o 14/94 Ka Baraf Khana Udai Ganj P.S., Husainganj.

...Applicant.

By Advocate: Shri J.S. Walia.

**Versus.**

1. Union of India, through G.M. Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.

...Respondents.

By Advocate: Shri K.K. Shukla.

**ORDER (Oral)**

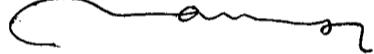
**BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.**

Heard Shri J.S. Walia, the learned counsel for the applicant and Shri K.K. Shukla, the learned counsel for respondents.

2. The Learned counsel for the applicant stated that he has filed a representation dated 28.11.2005 to the respondents for considering her application for appointment on compassionate grounds due to heath of her father late Shri Anil Kumar who died on 7.11.2001 while working as

Helper TC/CB/Lko, under respondents and if her representation is considered by the respondents and passed order as per rules her purpose would be served. Learned counsel for respondents has no objection for considering her representation by the competent authority and passing the reasoned orders.

3. In view of the above circumstances, the Original application is disposed of with a direction to the Respondents to consider the pending representation of the applicant Dt. 28.11.2005 and pass appropriate orders as per rules within three months from the date of receipt of another copy of representation Dt. 28.11.2005 supplied by the applicant. No order as to costs.

  
(M. KANTHAIAH)

MEMBER (J)

7-9-06

Ak/.